

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31777/2017

(Arising out of impugned final judgment and order dated 17-05-2017 in CMWP No. 21663/2017 passed by the High Court Of Judicature At Allahabad)

KAUSAR AZAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 24-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhishek Agarwal, AOR

For Respondent(s) Mr. Ajay Kumar Misra, Sr. Adv.(AG,UP)

Mr. Tanmaya Agarwal, AOR

Mr. Wrick Chatterjee, Adv.

Mrs. Aditi Agarwal, Adv.

Mr. Vinayak Mohan, Adv.

Mr. Yashwant Singh Yadav, Adv.

Mr. Anubhav, Adv.

Mr. Vijay Pal, Adv.

Ms. Preeti Yadav, Adv.

Ms. Ekta Moyal, Adv.

Mr. Shivkumar Raghunath Golwalkar, Adv.

Mr. Umang tripathi, Advf.

Kothapally Jagdish, Adv.

Mr. Sahil Bhalaik, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the petitioner seeking adjournment being out of station.

As prayed for, the matter is adjourned for two weeks.

It is clarified that no further time shall be granted.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)